GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2167 ANSWERED ON MONDAY, THE 8TH MARCH, 2021 PHALGUNA 17, 1942 (SAKA)

Amendment to IBC

2167. SHRI JAYADEV GALLA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कॉर्पोरेट कार्य मंत्री

- (a) whether it is true that the Government is planning to amend the Insolvency and Bankruptcy Code (IBC);
- (b)if so, details of the proposed changes to be made to the Code; and
- (c) the details of recommendations made by Sahoo Committee on IBC and action taken on those recommendations so far?

ANSWER

MINISTER OF STATE FOR FINANCE AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

वित्त और कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a)to(c): The Government constituted a sub-committee of Insolvency Law Committee (ILC) vide order dated 24th June, 2020 under the chairmanship of Dr. M. S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India (IBBI) to make recommendation on pre-pack insolvency resolution process (PPIRP). The sub-committee has recently submitted its report to the Government, which is available on the website of IBBI (www.ibbi.gov.in), thereby recommending a pre-pack framework within the basic structure of the Insolvency and Bankruptcy Code, 2016.
